

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.279/Del/2020  
Assessment Year : 2010-11**

**M/s Udhyam Merchandise  
Pvt.Ltd.,  
108, Ansal Bhawan,  
16, K.G. Marg,  
New Delhi – 110 001.  
PAN : AAACU3045L.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-27(2), 1<sup>st</sup> Floor,  
Central Revenue Building,  
I.P. Estate,  
New Delhi – 110 002.  
(Respondent)**

Appellant by : Shri V.K. Jain, Advocate.  
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 16.11.2020  
Date of pronouncement : 16.11.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-9, New Delhi dated 26<sup>th</sup> November, 2019.

2. The assessee, vide email dated 30<sup>th</sup> October, 2020 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 16<sup>th</sup> November, 2020.

Sd/-  
**(AMIT SHUKLA)**  
JUDICIAL MEMBER

Sd/-  
**(G.S. PANNU)**  
VICE PRESIDENT

VK.

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1. Appellant : **M/s Udhyam Merchandise Pvt.Ltd.,  
108, Ansal Bhawan, 16, K.G. Marg,  
New Delhi – 110 001.**
2. Respondent : **Income Tax Officer, Ward-27(2), 1<sup>st</sup> Floor,  
Central Revenue Building, I.P. Estate,  
New Delhi – 110 002.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar